CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 18.12.2012

MA No. 409/2012 (CP No. 67/2012 in OA No. 397/2012)

Mr. C.B. Sharma, counsel for petitioner.

Mr. Mukesh Agarwal, counsel for respondents

MA No. 409/2012

Heard on the Misc. Application No. 409/2012 filed on behalf of the respondents praying for taking order dated 03.12.2012 (Annexure MA/1) on record of C.P. No. 67/2012, with further prayer that in view of order dated 03.12.2012, the order dated 06.07.2012 passed by this Bench of the Tribunal in OA No. 397/2012 has been complied with, as such, the contempt petition deserves to be dismissed. Having considered the submissions made on behalf of the respective parties, the order dated 03.12.2012 (Annexure MA/1) is taken on record of C.P. No. 67/2012. Accordingly the Misc. Application stands disposed of.

CP No. 67/2012

In view of order dated 03.12.2012 passed by the respondents, the next date of hearing of C.P. is preponed and the same is being taken up for hearing today itself:

Heard on the Contempt Petition No. 67/2012. Upon perusal of the order dated 03.12.2012 passed by the respondents, it appears that the directions issued by this Bench of the Tribunal vide order dated 06.07.2012 in OA No. 397/2012 has been fully complied with as the representation of the applicant has been decided by the respondents.

In view of the compliance order dated 03.12.2012, the present Contempt Petition stands dismissed. Notices issued earlier to the respondents are discharged.

However, the applicant is at liberty to redress his grievances, if any, against the order dated 03.12.2012 before the appropriate forum.

(ANIL KUMAR) MEMBER (A)

(JUSTICE K.S. RATHORE) MEMBER (J)

Kumawat